National Company Law Tribunal Allahabad Bench

CP NO. 83/241-244

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2017

NAME OF THE COMPANY: M/S SARTHAK VANIJYA INDIA PVT LTD
SECTION OF THE COMPANIES ACT: 24 1/0 ()

SECTION OF THE COMPANIES ACT: 241/244 of Companies Acd, 1956

1. R K TANDOM PCS Respondent 1,283

2. April Kumar PCS Petition 45

Order dated 03.04.2017

CP No. 83/241-244 M/s Sarthak Vanijya India Pvt Ltd

Parties are represented by their respective counsel & PCS. The respondent company files reply to company application under Rule 11 of the NCLT Rule read with Section 241,242 and 244 of the Companies Act, 2013. A copy of this application be served to company petitioner as well as to Practising Company Secretary. The case is now fixed for reply in the pending C.As. Meanwhile the Registry is directed to given number to the present CA as well as to the intervene application filed by third party e.g. G.S. Hind Mazdoor Sabha. The matter is fixed for hearing in pending CA and intervener application.

The matter be listed on 20.04.2017.

SH. H.P. CHATURVEDI (Judicial Member)